

Dated, the 29th November, 2024

ORDER

Subject: Addition of Food Products under 'High Risk Food Categories' subsequent to the omission of Mandatory BIS Certification-reg.

Consequent to the omission of sub-regulation 2.3.14 (4), (5), (17) and (18) of the Food Safety and Standards (Prohibitions and Restriction on Sales) Regulations, 2011 (copy of notification is attached), which pertain to mandatory Bureau of Indian Standards (BIS) certification for certain food products, it has been decided that **'Packaged Drinking Water and Mineral Water'** (for which BIS certification was mandatory prior to Gazette notification of Food Safety and Standards (Prohibition and Restrictions on Sales) first Amendment Regulations, 2024 dated 17th October 2024) **will be treated under 'High Risk Food Categories'**. It is to be noted that other food products for which BIS certification was mandatory are already identified as high risk categories under FSSAI's Risk Based Inspection Scheduling [RBIS] policy vide order number RCD-02001/9/2021-Regulatory-FSSAI dated 02nd May, 2022 (copy of order is attached).

2. Accordingly, following are the amendments to the said RBIS policy:

(a) after point (h) of para I.8 of Annexure-1 of FSSAI order number, the following is inserted –
(i) 14.1 - Non-alcoholic ("soft") beverages - Packaged Drinking Water and Mineral Water only

(b) After the sub-para 2 of para II, following is inserted–

2(a) Further, **inspection of manufacturers/processors for the food products** (for which BIS certification was mandatory prior to Gazette notification of Food Safety and Standards (Prohibition and Restrictions on Sales) first Amendment Regulations, 2024 dated 17th October 2024) **is mandatory before the grant of license or registration.**

(c) In sub para 3.1 of Para II relating to - **Frequency of mandatory inspections of Food Business Operators, against serial no. i, in column 2 & 3, after the existing entries, following is being inserted –**

Food product category	Frequency of inspection
14.1 - Non-alcoholic ("soft") beverages - Packaged Drinking Water and Mineral Water only	Once a year

3. It is reiterated that all Centrally Licensed Manufacturers under High Risk Food Categories shall get its business audited by FSSAI recognised third party food safety auditing agency every year. The list of High Risk Food Categories now also includes Packaged Drinking Water and Mineral Water.

4. This issues with the approval of Competent Authority.

Yours sincerely,

(Rakesh Kumar)

Director (Regulatory Compliance Division)

To

1. The Commissioners of Food Safety of all States/UTs,
2. All Regional Directors, FSSAI,
3. All Central Licensing Authorities, FSSAI,
4. CTO, FSSAI- For placing the order on FSSAI's website for information and necessary action by the enforcement authorities.
5. *Centrally Licensed Manufacturers - for necessary compliance on Para 3.*

Copy for information to:

1. Sr. PS to CEO, FSSAI;
2. All Divisional Heads, FSSAI.